

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8364 of 2021

Vishal Prasad ... Petitioner

Versus

The State of Jharkhand and another ... Opposite Parties

---

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

---

For the Petitioner : Mr. Satish Kumar, Advocate

For the State : Mr. Sunil Kr. Dubey, A.P.P.

---

Order No. 02

Dated 08<sup>th</sup> September, 2021

Mr. Satish Kumar, learned counsel for the petitioner seeks permission to withdraw this application.

Mr. Sunil Kr. Dubey, learned APP does not have any objection.

Permission is accorded.

This application accordingly stands dismissed as withdrawn.

(RONGON MUKHOPADHYAY,J.)